

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2017 &  
IA NO. 328 OF 2017**

**Dated: 5<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Kamachi Industries Ltd.**

**.... Appellant(s)**

**Versus**

**Tamil Nadu Generation & Distribution Co. Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Vallinayagam  
Ms. Amali for R-1  
  
Mr. Sethu Ramalingam  
Mr. S. Alagesan for R-2

**ORDER**

During the course of reply arguments, Mr. Vallinayagam, learned counsel for Respondent No.1 submits that he would furnish additional documents and submissions in support of his new argument that fossil based co-generation generator is nothing but conventional generator therefore they are not at par with non-conventional generator. He may file the same on or before 15.12.2018 with advance copy to the other side.

List the matter for further hearing on **17.12.2018.**

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*Ts/js*